



भारत सरकार/ Govt. of India

प्रधान मुख्य आयकर आयुक्त,/ Office of the Pr. Chief Commissioner of Income Tax,  
आयकर भवन, राजस्व विहार,/ Aayakar Bhawan, Rajaswa Vihar,  
भुवनेश्वर/ Bhubaneswar - 751007

आदेश/O R D E R

दिनांक Dated, भुवनेश्वर Bhubaneswar, the 23rd नवंबर , 2022.

Order of Registration as Valuer under Section 34AB of the Wealth Tax Act, 1957.

1. Er. Biraja Prasad Patra, Gandhi Nagar, 1<sup>st</sup> Line (EXTN.), Behind SAI Complex, Berhampur, Ganjam, Pin- 760001 is registered as a Valuer Under Section 34AB of the Wealth Tax Act, 1957 for class of assets stated below:-

“अचल संपत्ति /Immovable property”

2. His Registration Number in the Register of Valuer maintained in this office is 03/2021-22 of Category-I. His registration is effective from the date of issue of this order and is subject to review in accordance with the provisions of Sub-section (3) of Section 34AD of the Wealth Tax Act, 1957.

3. The registration of Er. Biraja Prasad Patra is subject to the conditions mentioned below:

(i) He is required to submit the report of valuation in the appropriate Form (along with all the required information and documents) prescribed under Rule 8D of the Wealth Tax Rules, 1957.

(ii) The fees to be charged by him for valuation of any asset shall not exceed the amount calculated at the rate prescribed under Rule 8C of the Wealth Tax Rules, 1957.

(iii) He must intimate the Pr. Chief Commissioner of Wealth Tax, Bhubaneswar within a month, the nature of penalty as and when levied against him as mentioned under Rule 8A(13) of the Wealth Tax Rules, 1957.

(iv) He must intimate the Pr. Chief Commissioner of Wealth Tax, Bhubaneswar and the Pr. Commissioner of Wealth Tax concerned as soon as he accepts employment either with the Government / Public Sector Undertaking or with any private employer. The registration will remain suspended for the period of his continuing in employment and the valuation report made, if any, during this period will be treated as invalid and,

(v) Instances of violation of the conditions mentioned above, if any, shall render his registration as Valuer liable to be cancelled Under Section 34AB of the Wealth Tax Act, 1957.

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(वाई. राजेन्द्र/Y. Rajendra)

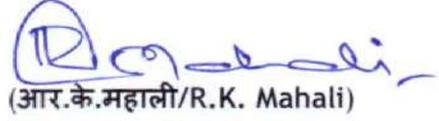
प्रधान मुख्य आयकर आयुक्त/Pr. Chief Commissioner of Income Tax  
ओडिशा /Odisha, भुवनेश्वर/Bhubaneswar

PTO...

मेमो सं.प्र.मु.आ.आयुक्त/तकनीकी/34एवी/रेभे/03/2022-23/ 17744-68  
Memo No. Pr.CCIT/Tech/34AB/RV/03/2022-23/  
दिनांक/Dated,/भुवनेस्वर/Bhubaneswar, the 23<sup>rd</sup> नवंबर ,2022.

प्रतिलिपि सूचनार्थ/Copy forwarded to:

1. All the Pr.Chief Commissioners of Income Tax in India.
2. All the Principal Commissioners of Income tax-Odisha Region.
3. The Principal Director of Income Tax (Inv), Bhubaneswar.
4. The Joint Director (Systems), Bhubaneswar-with a request to upload in the Website.
5. Er. Biraja Prasad Patra, Gandhi Nagar, 1<sup>st</sup> Line (EXTN.), Behind SAI Complex, Berhampur, Ganjam, Pin- 760001 w.r.t. his application received in this office on 08.09.2018.



(आर.के.महाली/R.K. Mahali)

आयकर अधिकारी(कं.प्र. व क.दा.से.)  
Income Tax Officer (CO & TPS),

कार्या. प्रमुआआ, ओडिशा, भुवनेश्वर

O/o the Pr.CCIT, Odisha, Bhubaneswar